

ACT No. XVIII OF 1922.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 3rd
October, 1922.)

An Act further to amend the Negotiable Instruments Act, 1881.

XXVI of
1881.

WHEREAS it is expedient further to amend the
Negotiable Instruments Act, 1881; It is hereby
enacted as follows :—

1. This Act may be called the Negotiable Instru- Short title.
ments (Amendment) Act, 1922.

XXVI of
1881.

2. To section 131 of the Negotiable Instruments Amendment
of section 131,
Act XXVI of
1881.
Act, 1881, the following *Explanation* shall be added,
namely :—

“*Explanation.*—A banker receives payment of a
crossed cheque for a customer within the meaning of
this section notwithstanding that he credits his
customer's account with the amount of the cheque
before receiving payment thereof.”

[Price one anna.]